

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.534/2018

Date of Decision: 5th February, 2020

CORAM: R. VIJAYKUMAR, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Abhijeet Vilas Jadhav
Age:23 years, Occupation: Service,
Working as Khalashi, Group 'D'
Electrical Department, Miraj,
Pune Division.
Central Raiiway, Pune
R/o. At Post Salshinge,
Taluka:Khanapur,
Pune, District:Pune - 411 016. . . . *Applicant*

(By Advocate Shri R.G. Walia)

VERSUS

1. Union of India,
Through Secretary,
The Railway Board,
Through Secretary,
Rail Bhavan Delhi - 110 001.
2. General Manager
Central Railway,
GM's Building, Second Floor,
Mumbai C.S.T.M.,
Mumbai - 400 001.
3. The Divisional Railway Manager
(P), Central Railway
Pune Division,
Pune - 411 001. . . . *Respondents*

(By Advocate Shri V.D. Vadhavkar)

ORDER (ORAL)PER: R. VIJAYKUMAR, MEMBER (A)

This OA has been filed on 24.07.2018 under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:-

"8(a) This Hon'ble Tribunal may graciously be pleased to call for the records of the case from the respondents and after examining the same.

(b) This Hon'ble Court Tribunal be pleased to pass an order to decelerating to the effect that the impugned Termination order dated 11th June 2018 as illegal, arbitrary, null and void and consequently quash and set aside the impugned Termination Order dated 11th June 2018 issued by the Respondent No.3 i.e. Divisional Railway Manager, Pune, (Annexure A-1). And furthermore reinstate the applicant herein in the service with continuity is service and consequential benefits.

(c) This Hon'ble Court Tribunal be pleased to grant Mandatory permanent injunction against the respondents thereby not to take nay coercive steps actions as against the applicant on the count of appointment of the applicant under the erstwhile LARGESS Scheme."

2. At the outset, learned counsel for the respondents submits a letter No. PA/P/Elect./LARGESS/AVJ dated 18.09.2019 issued by the respondents to the applicant replicated below:

"No.PA/P/Elect./LARSGESS/AVJ

Date:18.09.19

Office Order No.:1035/2019

Sub : Reinstatement of terminated railway employee Shri Abhijit Vilas Jadhav.

Ref : 1. Notice of termination L.No.PA/P/Elect./LARSGESS/AVJ dt.11.06.2018

2. HQ L.No.HPB/403/EL/Misc/LARSGESS dt.08.05.15

With reference to the subject cited above, Shri Abhijit Vilas Jadhav was terminated vide Office L.No.PA/P/Elect./LARSGESS/AVJ dt.11.06.2018.

Now he is reinstated in railway service as Khalasi in Gr.5200-20200 + 1800 GP. The period of his absence from railway service from his date of termination till the date of his joining back may be treated as dies non.

This order is issued on the basis of HQ.L.No.HPB/403/EL/Misc/LARSGESS dated 08.05.15.

Before joining Shri Abhijit Vilas Jadhav, may be directed for Medical examination.

This has the approval of Divisional Railway Manager, Pune.

Sd/-
(SUNIL V THAKUR)
APO"

3. Learned counsel for the applicant has thereupon taken instructions from the applicant over telephone and submits that he wishes to withdraw this application which is permitted.

4. Hence the Original Application is dismissed as withdrawn. No costs.

(Ravinder Kaur)
Member (J)

(R. Vijaykumar)
Member (A)

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